

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

21. C.P. (IB)1624(MB)/2018

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **28.09.2018**

NAME OF THE PARTIES: Arrhum Enterprises

Vs.

Kasta Hometech (India) Pvt. Ltd.

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for both sides present and submits that they are entered into consent terms and wants to withdraw the petition.

Consent terms taken on record.

Accordingly, the Petition is dismissed as not pressed.

Sd/-
V. NALLASENAPATHY
Member (Technical)
/NP/

Sd/-
BHASKARA PANTULA MOHAN
Member (Judicial)